

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH AT PUNE

Appeal No.165/2024(WZ)

Alchemist Asset Reconstruction

Co ltd.

Through Authorised

Representative

Mr. Akshat Sharma

...Appellant

V/s

Goa Coastal Authority & Anr.

..Respondents

AFFIDAVIT IN REPLY TO THE APPEAL BY

RESPONDENT No 2

MAY IT PLEASE YOUR HONOUR.

I, Mr. Prashant Kankonkar , D/o Chandrakant Kankonkar , Aged 48 years, Housewife, Indian national, residing at H No. 275/2 Columb, Cancona Goa, respondent no. 2 abovenamed do hereby on solemn affirmation and oath state as under:

## PRELIMINARY OBJECTIONS

- I. The Applicant/Appellant has approached this Honourable Court for a discretionary relief with unclean hands and not made a full disclosure of facts.
- II. That there is absolutely no title dispute as alleged in the present appeal
- III. That the Appellant has got a valid lease from the owners of the property.
- IV. That the Appellant has deliberately not added the licensors of the property who are the true owners nor 'Dugal Projects Development Co. Pvt. Ltd.' as the party to the proceedings.
- V. The applicant has approached this court belatedly in the most casual and cavalier manner and made deliberately false statements.
- VI. It is evident that the present application under reply is misconceived.



Without prejudice, the Respondents state and submit as under:

1. I say that with regards to para-No.1 it is admitted to be true that the address of the Appellant and the Respondents is as stated in the cause title for the purpose of service of notices issued in this appeal.
2. I say that with regards to para-No.1 it is denied as false that the Appellant above named begs to present the Memorandum of Appeal against the Approval dated 23.09.2024 issued by the Respondent No. 1 bearing Ref. No. GCZMA/S/Shack-Hut-Cott-Tent/23-24/50/1961 (hereinafter referred to as the 'Impugned Approval'), received by the Appellant under Right to Information Act (hereinafter referred to as 'RTI') only on 23.10.2024 whereby the Respondent No. 1 has issued a Permission in favour of the Respondent No. 2 for erection of temporary 25 nos. of Huts and 1 Shack on a piece of licensed land measuring 3000 sq. mrs. in



Survey No. 101/1 & 101/3 of Agonda Village,  
Canacona.

3. I say that with regards to para 3 it is denied as false that the Appellant submits that Impugned Approval is liable to be set aside by this Hon'ble Tribunal
4. I say that with regards to the contents in para 3a. it is denied as false that the refusal on the part of the Respondent No. 1 to take notice of i) the Appellant's letters dated 13,08,2024, read with reminder letters dated 22.08.2024, 02.09.2024 and 13.09.2024, pertaining to Survey Nos. 101/1 and 101/3, apprising it about title disputes in relation to certain encroachments/ unauthorized commercial structures on Survey Nos. 101/1 and 101/3 and requesting it to revoke existing permissions/ sanctions issued, if any, and also demolish the shacks/ huts built thereon; (ii) the Appellant's letter dated 08.10,2024 specifically requesting the Respondent No. I not to issue the Impugned Approval since it would violate its own terms and conditions of approval as contained in



Para 18 of the NoC/ Approval letter, and to revoke the Impugned Approval, if already issued (at that point of time, the Appellant was not aware whether or not the Impugned Permission had been issued)

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5. I say that with regards to contents in para 3b it is denied as false that the Misrepresentation and fraudulent submissions on the part of the Respondent No. 2 before the Respondent No. 1 authority to illegally and unlawfully obtain the Impugned Approval, and approaching with unclean hands;
  6. I say that with regards to the grounds mentioned in para 3c . it is denied as false that Lack of due diligence, lack of application of mind, and even abdication of responsibility on the part of the Respondent No. 1 authority while discharging its statutory obligations as an Authority mandated to enforce the Coastal Regulation Zone, 2011 Notification (CRZ, 2011) and acting as a custodian/ care-taker/ watchdog of all beaches of

Goa including the designated Turtle Nesting beach of Agonda;

7. I say that with regards to the grounds mentioned in para 3d . it is denied as false that the Failure of the Respondent No. 1 Authority to preserve the ecology of pristine beach of Agonda in utter disregard of CRZ, 2011 read with the Beach Carrying Capacity Report (BCCR), as applicable to the Agonda beach;
8. I say that with regards to contents in para 3e, it is denied as false that Existence of a well-established, and, a prior in time factum of there being multiple co-owners in un-partitioned Survey Nos. 101/1 & 101/3 of Agonda Village, Canacona, including one 'Dugal Projects Development Co. Pvt. Ltd.' (DPDCL) (earlier known as 'Elbee Dugal Engineering Co. Pvt. Ltd.'), being owner of 4062.5 sq. mtrs. in Survey No. 101/1 and 10625.5 sq. mtrs. in Survey No. 101/3 vide registered sale deeds dated 24.04.1982, 28.04.1982, 17.12.1982, 18.12.1982 & 11.05.1987 and there being on-going disputes



between DPDCL and various unauthorized occupants of land in Survey Nos. 101/1 and 101/3, which were reported to and were in the knowledge of Respondent No. 1 Authority.

9. I say that with regards to para 4(a) of the appeal it is denied as false that the Appellant Company is an Asset Reconstruction Company and has acquired the debts from the original lenders of a company namely 'Dugal Projects Development Co. Pvt. Ltd.', (earlier named 'Elbee Dugal Engineering Co. Pvt. Ltd. '), (hereinafter referred KARY PIE, to as 'DPDCL. ), it is further denied that the Appellant now is the sole financial lender of DPDCL with whom all the parcels of land aggregating 3,58,814 sq. mtr. at Village Agonda, Canacona, Goa, which are owned by DPDCL, are mortgaged.

10. I say that with regards para 4(b ) of the appeal it is denied as false that the in the year 1986, one 'SIMA Hotels and Resorts Ltd.' (hereinafter referred to as 'SHRL' / "Principal Borrower') had taken financial assistance from



Industrial Financial Corporation of India (hereinafter referred to as 'IFCI), Industrial Development Bank of India (hereinafter referred to as 'IDBI'), and Industrial Credit and Investment Corporation of India (hereinafter referred to as 'ICICI) [collectively, referred to as the "Original Lenders"], for the purposes of setting up a five-star category beach resort in Goa on the land owned by its sister concern.



11. I say that with regards to para 4(c) of the appeal it is denied as false that the said land on which the hotel project had to be set up was purchased by 'Elbee Dugal Engineering Co. Pvt. Ltd.' in its own name (later name changed to 'Dugal Projects Development Co. Ltd.') and was leased to SHRL vide a lease deed dated 25.11.1987. The said land owned by DPDCL was given by it to the Original Lenders and the original title deeds of the said land were deposited with the said Original Lenders by Mr. G.S. Dugal who was the Director of both SHRL and DPDCL by way of execution of a registered

Memorandum of Entry (hereinafter referred to as 'MoE') dated 30.06.1988.



12.I say that with regards to para 4(d) of the appeal it is denied as false that the said land owned by DPDCL, and mortgaged to the lenders, consists of the land bearing survey nos, viz. 93/1 (part), 93/2 (part), 94/1, 95/3, 95/5, 95/8 (part), 95/9, 95/10, 95/13, 95/16, 96/1, 96/3, 96/4, 96/5, 96/6, 96/7 (part), 96/8, 96/12, 96/14, 96/15, 96/16, 96/17, 96/18, 96/19, 96/20, 96/21, 96/22, 97/7 (part), 97/8, 98/1, 98/222 98/3, 98/4, 98/6, 98/7, 99/4, 99/5, 100/1, 100/3, 100/5, 100/6, 100/7, 100/8, 100/9, 100/10, 100/11, 100/12, 100/13, 100/14, 100/15, 100/16, 100/17, 101/1 (part), 101/3 (part), 101/6, 101/7, 101/8, 101/9, 101/14, 101/15, 101/16, 101/17, 101/18, 101/19, 101/20, 101/21, 101/22, 101/23, 101/24, 102/1 (part), 102/3 (part), 102/6, 102/7 & 105/4 (part), together admeasuring 3,58,814 sq. mts. situated at Village Agonda, Taluka Canacona, Goa.

13.I say that with regards to para 4(e) of the appeal it is denied as false that within the said entire

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mortgaged property, there exists property surveyed under Survey No. 101/1 & 101/3, which are un-demarcated and unpartitioned adjoining survey numbers partly owned by DPDCL. It is submitted that historically, the cumulative area of the Survey Nos. 101/1 & 101/3 used to be 23,500 sq. mts. (6500 sq. mtrs. and 17000 sq. mtrs, respectively) in the village Agonda. However, subsequently, Survey No. 101/1-A measuring 575 sq. mtrs. was carved out of Survey No. 101/1, and Survey No. 101/3-A measuring 594 sq. mtrs. was also carved out of Survey No. 101/3. It is further denied as false that the Survey No. 101/1 was left with 5925 sq. mtrs. and Survey No. 101/3 was left with 16406 sq. mtrs., the cumulative resultant area of the two survey numbers being 22331 sq. mtrs. The said land is not divisioned and/or partitioned and/or demarcated between the co-owners. It is further denied as false that Out of the said cumulative area of 22331 sq. mtrs., DPDCL is the owner of area of 14,688 sq. mtrs.



(4062.5 sq. mtrs. in Survey No. 101/1 & 10,625.5 sq. mtrs. in Survey No. 101/3 hereinafter referred to as the 'Demised Property'), which land has been acquired by DPDCL vide registered Sale Deeds dated 24.04.1982, 28.04.1982, 17.12.1982, 18.12.1982 & 11.05.1987 respectively.

14.I say that with regards to para 4(g) of the appeal it is denied as false that the on 04.11.1987, a Loan Agreement was entered between the above-mentioned Original Lenders and the Principal Borrower (SHRL), In the said agreement, DPDCL was made a party as the Corporate Guarantor, guarantying the said loans. A deed of Corporate Guarantee dated 06.11.1987 was accordingly executed by DPDCL in favour of the lenders.

15. I say that with regards to para 4(h) of the appeal it is denied as false that the on account of continuous and persistent defaults in payment of outstanding amounts, the Original Lenders filed a civil suit for recovery before the Hon'ble High Court of Bombay being Civil Suit No. 2654 of



1990 against SIMA, as well as DPDCL as one of the Guarantors. In the said suit, vide orders dated 08.07.1991 and 24.07.1991, a Court Receiver was appointed by the Hon'ble High Court to take physical possession of the properties of DPDCL situated at Agonda, Canacona, Goa (including the Demised property). Thus, the entire property owned by DPDCL, became custodia legis from July,1991.



16.I say that with regards to para 4(i) of the appeal it is denied as false that in view of the subsequent constitution of the Debts Recovery Tribunal, the said Civil Suit was transferred to the Debts Recovery Tribunal, Mumbai (hereinafter referred to as the 'DRT) in the year 2002 and was numbered as OA No. 224 of 2002.

17.I say that with regards to para 4(j) of the appeal it is denied as false that the During the pendency of OA/224/2002, ICICI assigned its respective debt in favour of 'Asset Reconstruction Company of India Limited' (hereinafter referred to as

'ARCIL') by way of an assignment deed dated 30.06.2004. Thereafter, ARCIL (assignee of ICICI) filed an application seeking permission to file and pursue its separate OA, which was allowed and OA/33/2011 came to be separately registered.

18. I say that with regards to para 4(k) of the appeal it is denied as false that the on 06.05.2011 a common decree was passed by the DRT in OA/224/2002 & OA/332011 in the favour of the Lenders and consequently, on 22.12.2011 a Recovery Certificate was issued against the Principal Borrower and DPDCL. The said decree passed by the DRT inter-alia specifically states that the amounts under the decree are secured by mortgage of leasehold rights of SHRL in the properties belonging to DPDCL, including the Demised Property.

19. I say that with regards to para 4(l) of the appeal it is denied as false that the lenders above named i.e.



IFCI, IDBI and ARCIL assigned their respective debts to the Appellant herein. The gist of the assignments which took place in the favour of the Appellant are denied as false as shown in the table. It is further denied as false that in pursuance of the above assignments, the Appellant herein became the sole secured financial creditor of SHRL and DPDCL having exclusive charge on the entire assets / properties owned by the said company (the larger property), including land measuring 14688 sq. mtrs. in Survey Nos. 101/1 & 101/3 (the Demised Property).

20.I say that with regards with respect to para 4(m) of the appeal it is denied as false that the in view of persistent defaults on the part of DPDCL to repay the outstanding dues, the Appellant filed before the Ld. National Company Law Tribunal, Mumbai Bench, (hereinafter referred to as the "Ld. NCLT") an application under Section 7 of the Insolvency & Bankruptcy Code, 2016 (hereinafter referred to as "IBC") seeking initiation of Corporate Insolvency



Resolution Process (hereinafter referred to as 'CIRP') of DPDCL which was registered as C.P. No. 2527(IB)/MB/2018.

21.I say that with regards to para 4(n) of the appeal it is denied as false for want of knowledge that the Ld. NCLT admitted the Section 7 application filed by the Appellant against the DPDCL vide order dated 08.05.2019 and appointed Mr. Arunava Sikdar as an Interim Resolution Professional (hereinafter referred to as 'IRP'). Later, the said IRP was confirmed by the Committee of Creditors (hereinafter referred to as the 'CoC') of the DPDCL as a Resolution Professional (hereinafter referred to as 'RP').

22.I say that with regards to para 4(o) of the appeal it is denied as false for want of knowledge that the Being aggrieved by the order dated 08,05.2019, the then suspended (alleged) Directors of the DPDCL preferred an Appeal before the Hon'ble National Company Law .It is denied as false for want of knowledge that the Appellate Tribunal, New Delhi (hereinafter



referred to as the 'Hon'ble NCLAT') being Company Appeal (AT) (Insolvency) No. 681 of 2019.

23. I say that with regards to para 4(p) of the appeal it is denied as false that the Appellant states that, in the meanwhile, in pursuance of discharging his duties as prescribed under the IBC, the then Resolution Professional of DPDCL had filed before the Hon'ble Bombay High Court an Application bearing Court Receiver's Report No. 121 of 2019 in Suit No. 2654 of 1990 inter alia seeking handover of physical possession of the property of DPDCL from the Court Receiver to himself to enable him to proceed with the CIRP, under the provisions of the IBC. I further deny the contents that vide order dated 09.07.2019 read with order dated 10.07.2019, the Hon'ble Bombay High Court inter-alia directed as follows: "i) The Court Receiver shall handover the subject property to the Resolution Professional who exercises control over the assets of Dugal Projects Development Co.



Pvt. Ltd, the subject property being part of these assets. This shall be done within a period of two weeks from the date of this order.

(ii) The remaining questions framed by the Court Receiver are kept open to be answered in an appropriate case.

(iii) The Court Receiver is discharged subject to payment of cost and charges or refund if any. The cost of this Report to be borne by the Alchemist ARC to whom the debts of the Plaintiffs have been assigned. The Court Receiver Report is disposed of in the above terms.

24. I say that with regards to para 4(q) of the appeal it is denied as false that the then Resolution Professional issued a letter dated 12:07,2019 to Respondent No.1 bringing to their notice about commencement of CIRP of DPDCL.

25. I say that with regards to para 4(r) of the appeal it is denied as false that on 23.07.2019, the Resolution Professional took over the physical possession of the land situated at Agonda Village, Dist.



Canacona, Goa, admeasuring 358814 sq. mtr. on "as is where is" and "as is what is" basis from the Court Receiver as per order dated 10.07.2019 passed by the Hon'ble High Court of Bombay, including the Demised Property bearing Survey Nos. 101/1 & 101/3.

26. I say that with regards to para 4(s) of the appeal it is denied as false that the it may be pertinent here to note that the Appellant was, and, continues to be aggrieved by encroachments and illegal erection and commercial operations being run by unauthorised persons in the properties owned by DPDCL in the Village of Agonda, Canacona, Goa, in blatant violation of CRZ Regulations in force, and has been keeping the Respondent No. 1 informed about this from time to time

27. I say that with regards to para 4(t) of the appeal it is denied as false that the a final order / judgment dated 07.03.2022 came to be passed by the Hon'ble NCLAT in the Company Appeal (AT) (Insolvency) No. 681 of 2019 filed by the then



suspended (alleged) Directors of DPDCL, setting aside the order dated 08.05.2019 passed by the NCLT, holding that the Application under Section 7 filed by the Financial Creditor (Appellant) against the Corporate Debtor, was beyond the period of limitation as provided in IBC, and could not have been admitted by the Adjudicating Authority (though this has no bearing on the rights of the Appellant for recovery of its dues in execution proceedings under the Decree issued by the Id. DRI, or under the provisions of SARFAESI Act).

28. I say that with regards to para 4(u) of the appeal it is denied as false for want of knowledge that the Appellant then preferred an appeal against the order dated 07.03.2022 passed by the Hon'ble NCLAT before the Hon'ble Supreme Court by way of Civil Appeal No. 2786 of 2022 wherein by way of order dated 18.04.2022 the Hon'ble Supreme Court passed an order to protect the rights and interest of the Appellant herein by saying



"Status quo, as on today, shall be maintained in the meanwhile"

29. I say that with regards to para 4(v) of the appeal it is denied as false for want of knowledge that the By virtue of the said order of the Hon'ble Supreme Court, the physical possession of the larger property, and the management, of DPDCL continues to remain with the erstwhile Resolution Professional until the disposal of the said appeal.

30. I say that with regards to para 4(w) of the appeal it is denied as false that the present Appeal is preferred by the Appellant in the capacity of being the sole mortgagee of the Demised Property, in order to safeguard its rights and interest from illegal occupants such as Respondent No. 2, who in connivance with purported licensors are encroaching upon Sy. No. 101/1 & 101/3 and have thus illegally and unlawfully obtained the Impugned Approvals from Respondent No. 1, which Permission has been issued by the Respondent No. 1 in utter haste and disregard of



the conditions prescribed in the Impugned Approval.

31. I say that with regards to para 5 of the appeal it is denied as false that the Appellant submits that the first correspondence with the Respondent No. 1 with respect to information about the correct title ownership of the larger property, was way back in 2019 itself, wherein wide letter dated 12.07.2019, the (then) Resolution Professional of DPDCL had brought to the notice of the Respondent No. 1 about initiation of insolvency proceedings against DPDCL vide order dated 08.05.2019, and with the request that, the matter being sub-judice and the property being custodia legis, Respondent No. 1 (GCZMA.) ought not to grant any approval consent/ NOC/ license or Permission with respect to land owned by DPDCL, and mortgaged to the Appellant. The RP attached a list of all the Survey Numbers which were custodia legis including inter-alia the Demised Property.



32.I say that with regards to para 6 of the appeal it is denied as false that the Pursuant to this handing over by the Court Receiver vide order dated 10.07.2019, the RP inspected the mortgaged properties and found that while the property was custodia legis, several unauthorized structures had come about on the mortgaged properties. Thus, the (then) RP approached the Hon'ble NCLT by way of an Application bearing MA No. 3257 of 2019 seeking appropriate directions for removal of the encroachments in the relevant Survey Numbers including Survey Nos. 101/1 & 101/3. By order dated 10.10.2019 the Hon'ble NCLT, inter alia directed as follows: "In view of the circumstances stated above, we hereby allow MA 3257/2019 and direct the local district administrator/ police authorities, SHO Canacona, Mamlatdar Canacona, Panchayat Agonda and SP South Goa to extend assistance to the Applicant: in removal of the illegal encroachment upon the land of the Corporate



Debtor, situated at village Agonda, Taluka Canacona,Goa"



33.I say that with regards to para 7 of the appeal it is denied as false that even the above-mentioned order dated 10.10.2019 was brought to the notice of various authorities including Respondent No. 1 by the (then) RP by letters dated 20.11.2019. The (then) RP even wrote a letter dated 03.09.2020 to the Respondent No. 1 requesting them for (i) prohibition on issuance of new licenses / NOCs in respect of property mortgaged to the Appellant (4) cancellation of subsisting licenses / NOCs in respect of property mortgaged to the Appellant 111) removal of existing encroachments on mortgaged properties.

34.I say that with regards to para 8 of the appeal it is denied as false that the correspondence with the Respondent No. 1 has been in continuance ever since, whereby again in 2021, vide its letters dated 19.07.2021 and 06.09.2021, the (then) RP had informed Respondent No. 1 regarding

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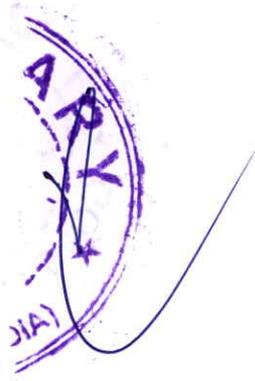
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applying for mutation of the mortgaged properties and had reiterated the contents of earlier correspondences for cautioning the Respondent No.1 against applications seeking, Approvals/ NOCs/ licenses on mortgaged properties which were, and still are, custodia legis.

35.I say that with regards to para 9 of the appeal it is denied as false that the thereafter, recently on 14.08.2024, the Appellant came to know about the minutes of 407 meeting of the GCZMA' held on 23.07.2024 (as uploaded on the website of Respondent No. 1 on or about 14.08.2024) whereby the Appellant came to know that Respondent No. 1 authority was in receipt of an application dated 21.06.2024 from 'Prashant C. Kankonkar' seeking to approve the proposal for erection of temporary 25 nos, of Huts and 1 Shack in Survey Nos. 101/1 & 101/3 of Agonda Village, Canacona, Goa.

36.I say that with regards to para 10 of the appeal it is denied as false that only a day before, i.e. on 13.08.2024 the Appellant had filed about 24





applications before Respondent No. 1 for revocation of any approval or permission which might have been granted with respect to various survey numbers comprising the larger property (including the Demised Property) which is exclusively mortgaged to the Appellant, since as per Condition 18 of the standard terms and conditions imposed by the Respondent No. 1 Authority, any permission./ approval granted shall stand revoked in the event of existence of a title dispute.

37.I say that with regards to para 11 of the appeal it is denied as false that being concerned with illegal and unlawful application filed by Respondent No. 2 purportedly claiming right, title, and /or interest in Survey Nos. 101/1 & 101/3, Agonda, Goa, the Appellant applied to the office of Respondent No. 1 on 16.08.2024 itself under the Right to Information Act (RTI) seeking relevant information through inspection of the concerned files.

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38. I say that with regards to para 12 of the appeal it is denied as false that the Meanwhile, the Appellant also sent 03 reminders to the Respondent No. 1 on 22.08.2024, 02.09.2024 and 13.09.2024 respectively reiterating the contents of its Application dated 13.08.2024.



39. I say that with regards to para 13 of the appeal it is denied as false that the That, vide its reply dated 22.08.2024, Respondent No. 1 allowed the inspection of the file to be conducted on 03.09.2024 between 11:30 am to 12:30 pm. Upon inspection and identification of relevant documents, a certified copy each of the following relevant documents was applied for:-

1. Application dated 21.06.2024
2. Form I seeking clearance for project attracting CRZ Notification.
3. Undertaking dated 21.06.2024 by Respondent No. 2
4. Leave and license Agreement dated 16.05.2024

between 'Mallika Arjun Agro & Eco Resort'  
(purported licensor) and "Simrose Resorts Pvt.  
Ltd.'

5. Permission/ Approval dated 02.01.2020.
6. Proceedings of Site inspection dated  
12.07.2024.
7. Notice of Site Inspection dated 28.06.2024.
- 8, 407th GCZMA meeting minutes dated  
23.07.2024.

40. I say that with regards to para 14 of the appeal it is denied as false that the That, despite filing an application/ Complaint dated 13.08.2024, and its reminders with the Respondent No. 1 to bring on record the correct factum of DPDCL being the owner, and the Appellant being the mortgagee of unpartitioned/ un-demarcated Sy. Nos. 101/1 & 101/3, and pending the receipt of documents which were in pursuance to the RII Application dated 16.08.2024, the Appellant came to know on 11.09.2024 from the minutes uploaded on the website of Respondent No.1 of the 409\*h meeting held on 20.08.2024 that the Respondent No. 1



had, without proper consideration and adherence of the conditions for granting permission, passed an order/ permission in favour of Respondent No. 2.

41.I say that with regards to para 15 of the appeal it is denied as false that in terms of the Respondent No. I's reply for inspection of their records, the Appellant on 03.09.2024 conducted an inspection of the files of the Respondent No.1 pertaining to the Respondent No. 2 and applied for a copy of the entire file thereto on the same day, which copies were received by the Appellant on 26:09.2024

42.I say that with regards to para 16 of the appeal it is denied as false that after receiving information regarding the approval granted to Respondent No. 2, the Appellant issued another communication on 08.10.2024 to the Respondent No. I seeking revocation of permission/ approval in light of existence of title dispute on Sy. Nos. 101/1 & 101/3 and on the apprehension of the purported licensed land admeasuring 3000 sq. mts.



encroaching upon on the Demised Property, The Appellant also filed another RTI Application dated 08.10.2024 seeking permission approval granted to Respondent No. 2 as per 409th. Meeting held on 20.08.2024.

43. I say that with regards to para 17 of the appeal it is denied as false that vide their reply dated 17.10.2024 (received by the Appellant by post only on 22.10.2024) the Respondent No. I responded to the Appellant to collect the information sought with necessary charges applicable.

44. I say that with regards to para 18 of the appeal it is denied as false that the pursuant to the receipt of the reply dated 17.10.2024 from the Respondent No. 1 on 22.10,2024, the Appellant immediately on 23.10.2024 approached the office of the Respondent No. 1 and obtained a copy of the Impugned Approval/Approval granted to Respondent No.2, which was received by it on the very same date i.e. on 23.10.2024.

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45. I say that with regards to para 19 of the appeal it is denied as false that upon perusal of these relevant documents it came to light that despite filing an application/ Complaint dated 13.08.2024 with the office of Respondent No. 1 to bring on record the existence of title dispute pertaining to various encroachments and unauthorized commercial constructions on Sy nos. 101/1 & 101/3, Respondent No. 1 had, without proper consideration and adherence of the clauses and verification of documents for granting permission, passed the Impugned Approval in favor of the Respondent No. 2. It is also pertinent to state that the Respondent No. 1 also ignored the Appellant's letter dated 08.10.2024 wherein the said Respondent was specifically requested not to issue any permission for erection of temporary 25 Nos of huts and 01 shack in Sy. Nos. 101/1 & 101/3 of Agonda Village, Canacona - Goa in favour of the Applicant - Mr. Prashant C. Kankonkar, as decided in the minutes of the 409th



meeting, and, in case already issued, to revoke the same forthwith.

46.I say that with regards to para 20 of the appeal it is denied as false that the Appellant submits that prima facie the Respondent No. 2 is guilty of making misrepresentation of facts before the Respondent No. 1 with a malafide attempt to obtain the Impugned Approval. The Respondent No. 2 also approached the Respondent No. 1 Authority with unclean hands. The Appellant states that a grave misrepresentation by Respondent No. 2 in connivance with his lessors t licensors, which has been overlooked by Respondent No. 1, is the misleading interchangeable use of Survey No. 101/1 and Suryey No. 101/3 at difference places in the Leave and License Agreement dated 16,05,2024 so as to suit the mischievous and malafide intentions of the Respondent No. 2.

47.I say that with regards to para 21 of the appeal it is denied as false that the initial recital of the leave and license agreement dated 16.05.2024 reads as



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under:

"WHEREAS there exists landed property known as TAMBDEM, situated In ward Wall, of village Panchayat of Agonda, Taluka Canacona, having total area admeasuring about 17,000 sq. mtrs. and recorded in the names of 8 persons".

It is further denied as false that as mentioned in para 4 (f) above, it was originally Survey No. 101/3 which measured 17,000 sq. mtrs. whereas Survey No. 101/3 measured 6500 sq-mtrs. Thus, for all intents and purposes, it is to be presumed that the said leave and license agreement dated 16.05.2024 was executed with respect to Survey No. 101/3 only. It is further denied as false that at multiple places in the said leave and license agreement, there is a deliberate and purposeful mention of Survey No. 101/1. It is further denied as false there is malicious intent of the Respondent No. 2 alongwith his purported licensors to grab and encroach upon a piece of land not belonging to them. The initial recital of the Leave and License



Agreement also mentions inter alia as follows:

"AND WHEREAS, the LICENSOR have informed to the LICENSEE that the said property under survey no. 101/1 has been partitioned among the co-owners including the LICENSOR and in view of family settlement the LICENSOR are in exclusive possession of a portion of the said property located towards extreme northern side having area admeasuring about 3000 sq. mts/ which area is more clearly described in schedule appearing hereinafter."

48. I say that with regards to para 22 of the appeal it is denied as false that the purported licensors of the Respondent No, 2 have erroneously stated in the recital quoted at the end of Para 21, that Survey no. 101/1 is a "partitioned land", whereas, it is a matter of fact that Survey no. 101/1 is an unpartitioned and undemarcated land.

49. I say that with regards to para 23 of the appeal it is denied as false that the "Schedule" in purported Leave and License Agreement dated



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16.05.2024 provides the description of the Property as follows:-“All that plot of the landed property having area admeasuring about 3000 sq. mts being part of the property known as "TAMBDEM" situated in ward Tambdem! Vall of Village Panchayat of Agonda, taluka Canacona and sub-district of Canacona district of South Goa which is surveyed under survey no. 101/3 of village Agonda, taluka Canacona and bounded as under:

East-by road

West- by survey no. 151

North -by survey 101/6

South-by remaining property under survey no.

101/3

It is further denied as false that the description mentioned in the above Schedule does not match with the description of either Survey No. 101/1 or Survey No. 101/3 on ground.

50.I say that with regards to para 24 of the appeal

it is denied as false that the Survey No. 101/1 has

the following boundaries on ground:



East by Survey No. 101/3

West by High Sea

North by Survey Nos. 102/6 and 102/7

South:-by Survey Nos. 101/4

Moreover, broadly, Survey No. 101/3 has the following boundaries on ground:

East by Survey No. 102/16, 103/1, 103/8

West by Survey No. 101/1

North by Survey No. 102/7, 102/13,  
102/16

South by Survey No. 101/5

51. I say that with regards to para 25 of the appeal it is denied as false that the description of (purported) licensed land admeasuring 3000 sq. mts, in the leave and license agreement miserably fails to correspond with the actual description on ground.it is further denied as false that the Leave and License Agreement dated 16.05.2024 on the basis of which Impugned Approval dated 23.09.2024 has been granted by Respondent No. 1, has no veracity or authenticity at all.



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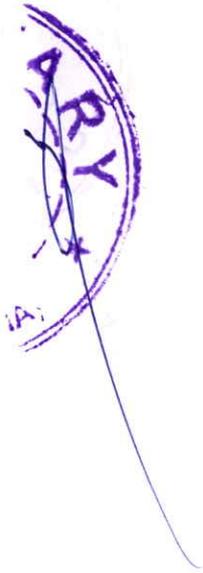
52. I say that with regards to para no. 26 it is denied as false that Leave and License Agreement dated 16.05.2024, the purported licensors have mentioned that: "AND WHEREAS, the licensor have informed to the LICENSEE that the LICENSOR is the co-owner of the said property under survey no. 101/1, though the property is in the name of Mr. Vithoba Naik Gaunkar who is the uncle of the licensor and has expired however, the name has not been recorded in the survey records though the names. of other co-owners have been recorded in the survey records. "

It is further denied as false that the said licensors have simply claimed themselves to be the owners of the property through their uncle Late Mr. Vithoba Naik Gaunkar, without establishing or furnishing any cogent proof of the same. The Respondent No.2 and/ or its (purported) Licensors failed to establish as to how have the rights, title and interest devolved from Late Mr.



Vithoba Naik Gaunkar to the purported owners/  
licensors.

53. I say that with regards to para no. 27 it is denied as false the motive on the part of the licensors of the Respondent No. 2 appears to be to obfuscate on the true details of ownership. It is further denied as false that the purported licensors while claiming to be owners have not given any detail with respect to its chain of ownership or purchase details in the Leave and License Agreement dated 16.05.2024. . It is further denied as false that the without admitting any claim made in the said Leave and License Agreement, Late Mr. Vithoba Naik Gaunkar could never have been an owner of 3000 sq. mts. of land in undivided Survey No. 101/1 because, after the purchase of 4062.5 area of sq. mts. by DPDCL, only an area of 1862.5 sq. mtrs. remains in Survey No. 101/1 belonging to various other owners. Even in undivided Survey No. 101/3, the purported lessors are required to prove their rights, interest and title, if any.



54. I say that with regards to para 28 of the appeal it is denied as false that the printed Application form of the Respondent No. 1 specifically mandates to furnish give particulars fenclose 'ownership documents' with the application. . It is further denied as false that the in the inspection of the file pertaining to the present case under RTI, there was no such document found which showed, or purported to show, the ownership details of the Respondent No. 2, or his purported licensors, in Survey Nos. 101/ 1 or 101/3.

55. I say that with regards to para 29 of the appeal it is denied as false that the Undertaking dated 21,06.2024 received by the Appellant under RTI along with the Application dated 21.06.2020, the Respondent No. 2 has tried to blanket the true legal status of the (purported) licensed land admeasuring 3000 sq. mts. in the leave and license agreement by intentionally lying on oath and by stating that. -  
"3. I state that the said property is free from any charges/ encumbrances and liens"



"4. I say that with regards there is no litigation pending as against this property be it before the civil court/ Revenue court/ local body/ GCZMA/NGT/ High Court/ Supreme Court and or any other court"



56. I say that with regards to para 30 of the appeal it is denied as false that Undertaking dated 21.06.2024 was filed by the Respondent No. 2 before the Respondent No. I, which authority has been intimated through various communications about pending litigations and existence of title dispute over the Demised Property.

57. I say that with regards to para 30 it is denied false that the said Undertaking is bereft of any truth as already mentioned repeatedly, the larger property including the Demised Property has been custodia legis since 1991 in terms of the Civil Suit instituted by the Original Lenders and continues to be so under the orders of the Hon'ble Supreme Court.

58. I say that with regards to para 32 of the appeal it is denied as false that the Appellant further

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submits that the Undertaking dated 21.06.2024 is also false, incorrect and malafide in as much as there are various litigations with respect to the Demised Property pending before various Courts/Foras. It is further denied as false the details mentioned in the paragraph.

59.I say that with regards to para 33 it is denied as false that the Impugned Approval granted by the Respondent No. 1 is based on grave misrepresentations, thereby misleading the Respondent No. I, rendering it liable to be revoked forthwith. This misleading and misrepresentation is in manifest violation of Condition No. 26 of the Impugned Approval which states that:-

"26. The permission is liable to be revoked, if it is found at any stage, that the application contained false information/ wrong plans/ calculations/ documents/ misleading or false information, etc. or documents not submitted as called in this application."



60. I say that with regards to para 34 of the appeal it is denied as false that the Impugned Approval issued in favour of Respondent No. 2 is in contravention of Condition 18 and Condition 26 of the said Permission which state as under: -

"18. In case the property on which these structures are permitted to be erected has several title holders any dispute/objection to this permission by any such title holder/ holders, this permission shall stand revoked. This permission would be withdrawn in case an objection from owners regarding lease is filed before GCZMA. No hearing in the matter shall be allowed".

"26. The permission is liable to be revoked, if it is found at any stage, that the application contained false information/ wrong plans/ calculations/ documents/ misleading or false information, etc. or documents not submitted as called in this application.

61. I say that with regards to para 35 of the appeal it is denied as false that the Respondent No. 1 has purposely and blatantly ignored all intimations/



letters since 2019 onwards, and more specifically the Complaints and Reminders filed by the Appellant in exercise of their rights and duties to safeguard the mortgaged properties, including the letters issued on 13.08.2024 (followed by 03 reminders) and on 08.10.2024, which is a complete and systemic failure of the powers and functions of a Supervisory Authority such as the Respondent No.1.



62.I say that with regards to para 35 of the of the appeal it is denied as false that by way of its two letters dated 13,08.2024, the Appellant had specifically brought to the notice of the Respondent No. I about the presence of various encroachers on land, as under.In Survey No. 101/1 - "Agonda Cottages" / "Rama Resorts" In Survey No. 101/3-"Fatima Restaurant"/"Agond Shell"/"Om Ayurvedic MassageCentre"/ "Symphony Jewels"/ "Triangle Tadoo Studio"/ "Daily By Mart"/ "Dunos Gelata"/ "Rohan Shop"/ "Fem Jewellers"/ "New Common Home"/ "Agonda Restaurant"/ "Amul Scoops

Heavens"/ "Vintage Wine Store"/

"Rama Resort"/ "On The Rocks"/ "Cozy Agonda"

63. I say that with regards to para 36 of the of the appeal it is denied as false that based on a private survey conducted behest the Appellant, it was ascertained that approx. 2089 sq. mtrs. of land in Survey No. 101/1, and, approx. 6324 sq. mtrs. of land in Survey No, 101/3 has been encroached on ground by various encroachers as mentioned above. It is further denied as false that this piece of information is very much in the knowledge of Respondent No. 1. It is further denied as false that being the Statutory Supervisory Authority of beaches in Goa, the Respondent No. 1 is expected to be aware of the commercial development on the beaches, including Agonda beach.

64. I say that with regards to para 35 of the of the appeal it is denied as false that the Respondent No. 1 applied its mind, it would have known that the said two survey numbers are heavily encroached and that there is no room for

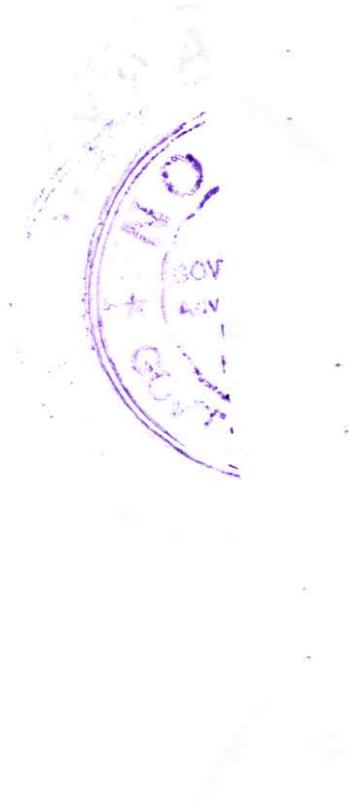


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sanctioning any further huts  
/ shack.

65. I say that with regards to para 39 of the of the appeal it is denied as false that I the Respondent No. 1 could ignore verification of such crucial documents/ information such as the Leave and License Agreement and grant Permission in such a casual manner. It is further denied as false that the Impugned Approval by Respondent No, 1 has been granted by the Respondent No. 1 for both Survey Nos. 101/1 & 101/3, without proper application of mind and properly perusing the Leave and License Agreement dated 16.05.2024 as has been brought out at length in the preceding Section II.

66. I say that with regards to para 40 of the of the appeal it is denied as false that considering the ambiguity as regards the correct survey numbers vitiating the Leave and License Agreement dated 16.05.2024 the Respondent No. 1 authority should have sought clarifications and verified documents before granting the



Impugned Approval and Issuing the Impugned Approval in such a cavalier manner shows grave negligence and lack of application of mind on the part of Respondent No. 1.



67. I say that with regards to para 41 of the of the appeal it is denied as false that the mistakes and discrepancies in these documents are so obvious and prima facie that had the Respondent No. 1 Authority acted with routine prudence expected of a Statutory Authority, the Impugned Approval would not have come to be issued in the first place.

68. I say that with regards to para 42 of the of the appeal it is denied as false that the Appellant has been compelled to this Hon'ble Tribunal as despite making numerous attempts and communications, the Respondent No. I has failed to perform its supervisory authority and due diligence while inter-alia examining the factum and veracity of the Application filed by Respondent No. 2 with respect to the (purported)

licensed land admeasuring 3000 sq. mts. in the leave and license agreement.

69. I say that with regards to para 43 of the of the appeal it is denied as false that 3000 sq. mtrs. of land over which the Impugned Approval has been accorded by the Respondent No. 1 in favour of the Respondent No. 2, is purportedly a part of Survey Nos. 101/1 & 101/3 of Village Agonda, Goa. The ownership structure of Survey Nos. 101/1 and 101/3 .

70. I say that with regards to contents of para 43 (a) (b) (c)(d) (e ) (f) (fg) anf para (H) of the of the appeal it is denied as false that for want of knowledge and the Appellant is subject to proof .

71. I say that with regards to para 44 of the of the appeal it is denied as false that for want of knowledge .

72. I say that with regards to contents of para 45 it is denied as false that the said registered deeds of sale, alongwith the registered deeds of sale of all other parcels of land owned by DPDCL in Village Agonda, Goa, aggregating to approx. 358814 sq.



mtrs., are mortgaged in favour of the Appellant herein in the capacity of being its sole and exclusive mortgagee and the originals thereof are in possession of the Appellant.



73. I say that with regards to contents of para 46 of the appeal it is denied as false that the The Appellant submits that DPDCL cumulatively owns 14688 sq. mtrs. of land in Survey Nos. 101/1 & 101/3 (4062.5 sq. mtrs. + 10625.5 sq. mtrs, respectively).leaving only 1862.5 sq. mtrs. in Survey No: 101/1, and 5780.5 sq. mtrs. in Survey Nos. 101/3 belonging to other owners, namely Sadanand Anant Naik Gaunkar, Vithoba Govind Naik Gaunkar and Vitobha Keshav Naik Gaunkar (Suraj Prakash Naik Gaunkar). It is further denied as flase that the Impugned Approval, the Respondent No. 2 has been given permission to erect 25 huts and 1 shack in Survey Nos. 101/1 & 101/3 on an area of 3000 sq. mtrs, (purportedly) licensed to him, which purported structures would encroach upon the rights of the Appellant over the Demised Property, since as brought out

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in Para above, area measuring 2089 sq. mtrs. in  
Survey No. 101/1 and

area measuring 5146 sq. mtrs. in Survey No. 101/3  
has already been unauthorisedly occupied by various  
commercial establishments and there is no area  
available for the issue of further sanctions. It is  
further denied as false that the Respondent No. 1 is  
well aware that a sizeable portion of land mortgaged  
with the Appellant is already under encroachment  
and any further sanctions on the said Survey  
encroachment and any farther sanctions on the said  
Survey Numbers would lead to additional  
encroachments on the Demised Land.



74. I say that with regards to contents of para 47 of the  
appeal it is denied as false that the description of the  
Demised Property given above, the alleged licensors  
have no title to the (purported) licensed. Land  
admeasuring 3000 sq. mts. forming part of the Leave  
and License Agreement and accordingly, the  
Appellant is seeking revocation of the Impugned

Approval granted by the Respondent No. 1 in favour of the Respondent No. 2. It is further denied as false that the detailed information regarding majority ownership of DPDCL over the Demised Property (mortgaged to the Appellant), and the said land being custodia legis has been brought to the notice and knowledge of the Respondent No, 1 time and again by way of multiple

correspondences by the (then) Resolution Professional (RP) of 'Dugal Projects Development Co. Pvt. Ltd.' (DPDCL) and by the Appellant herein itself. The details of the said correspondences from as early as 2019 has been explained elaborately in paras above.

75. I say that with regards to para 48 of the appeal it is denied as false that being absolutely no right, title and/ or interest of Mr. Kritesh Vaikunth Naik Gauncar S/ Mr. Voicunta Govinda Naique Gauncar, and, Mrs. Manisha Mahesh Gaonkar W/o Mr. Mahesh Gaonkar (alleged licensors) in Survey Nos. 101/1' & 101/3 (including the Demised Property and/ or the (purported) licensed land



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admeasuring 3000 sq, mts. in the leave and license agreement), the said (purported) leave and license agreement dated 16.05.2024 issued by the said parties in their capacity of being partners of a partnership firm M/s Mallikarjun Agro & Eco Resort' in favour of the Respondent No. 2 (and his business partner, Binesh Thapa) who represents a company by the name of 'M/s Simrose Resorts Pvt. Ltd., is illegal, unlawful, malafide ad to be considered being void-ab-initio.



76. I say that with regards to para 49 of the appeal it is denied as false that the Impugned Approval is clearly liable to be set aside by this Hon'ble Tribunal being contrary to the provisions of Condition 18, which reads as under;

"18. In case the property on which these structures are permitted to be erected has several title holders any dispute/objections this permission by any such title holderl holders, this permission shall stand revoked. This permission would be withdrawn in case an objection. from owners regarding lease is filed before GCZMA. No hearing in the matter shall be allowed".



77. I say that with regards to para 50 of the appeal it is denied as false that the Impugned Approval is liable to be set aside by this Hon'ble Tribunal, it is most important to state herein that the Impugned Approval also does not pass muster in as much as the Respondent No. 1 has miserably failed to follow the provisions of the Coastal Regulation Zone Notification, 2011, and, the recommendations of the Beach Carrying Capacity Report.

78. I say that with regards to para 51 of the appeal it is denied as false that The Appellant submits that under Paragraph 6 of the CRZ, 2011, the Respondent No. 1 (GCZMA) has been made primarily responsible for enforcing and monitoring the CRZ, 2011 Notification in the State of Goa, It is the said supervisory responsibility, which the Respondent No. 1 has manifestly failed to perform thereby leading to travesty of justice.

79. I say that with regards to para 52 of the appeal it is denied as false

80. I say that with regards to para 53 of the appeal it is denied as false that the BCCR was considered by the Respondent No. 1 in the meetings held on

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15.11.2016, 25.11.2016 and 03.01.2017, whereby vide minutes of the 135th meeting, the Respondent No. 1 resolved to accept the Beach Carrying Capacity Report in toto and decided as under:

"The Members of the Authority after detailed discussion and due deliberation and upon perusal of the reports of the Beach Carrying Capacity study and Sand Dune Mapping for the State of Goa carried out by the NCSCM and an considering the detailed presentation made by the OSD, decided to accept the reports prepared by the NCSCM in respect of the Beach Carrying Capacity study and Sand Dune Mapping for the State of Goa for implementation."

81. I say that with regards to para 54 of the appeal it is denied as false it had been recommended in the BCCR that Agonda beach had exceeded its carrying capacity.

82. I say that with regards to para 55 of the appeal it is denied as false per the findings of the NCSCM, the Agonda beach was fully saturated, even as in the year 2016, where no new shacks/ huts/ resorts/ hotels should





have been allowed after 03.01.2017 le. It is further denied as false for want of knowledge that the date of acceptance of BCCR by the Respondent No. 1. Instead, owing to the passivity and inaction on the part of Respondent No. 1 in performing its statutory duties, various shacks, huts, even resorts have been opened with impunity and are flourishing commercially.

83. I say that with regards to para 56 of the appeal it is denied as false the recommendations in the aforementioned Report, as accepted on 03.01.2017, were reinforced by the Respondent No. 1 by way of its 193rd Meeting of the Respondent No. 2 (GCZMA) held on 21.02.2019.

84. I say that with regards to para 57 of the appeal it is denied as false that the acceptance of BCCR by the Respondent No. 1 constrains it from sanctioning allowing any seasonal structures in terms of Paragraph 8(1) V 3 (iii) of CRZ, 2011 on the Agonda beach. In consequence, the Respondent No. 1 should have regulated all commercial activities on the Agenda beach, after 03.01.2017 (the date of acceptance of BCCR) in terms of Paragraph 8)II (A) (ii) & (il) of CRZ, 2011

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which deals with activities / constructions following under CRZ-III and ought not to have issued the Impugned Approval in favour of the Respondent No. 2.

85. I say that with regards to para 58 of the appeal it is denied as false existence of multiple commercial structures is a grave threat to the ecology of the beach of Agonda which is a designated turtle nesting site. Furthermore, persisting existence of such structures creates a danger to the environment with each passing day in view whereof such structures on site ought to have been ordered to be demolished and the land beneath them brought to its original condition.

86. I say that with regards to para 59 of the appeal it is denied as false that the Impugned Approval undeniably ignores blatantly the precautions necessary to preserve the environment of the Agonda beach. The Respondent No, 1 has passed the Impugned Approval/ Order in such haste that it has not even deemed fit to ensure the proper, verification/ compliance of essential documents and removal of anomalies therein and has passed the Impugned Approval, apparently to favour



Respondent No. 2, in direct infringement of norms and regulations laid down by Respondent No. 1 itself for protection and preservation of the local ecology. It is stated that Appellant is trying to be hide its malafide intention by disguising the true facts.

87. I say that with regards to para 60 (a) (b) (c) of the appeal the grounds are denied as false

88. I say that with regards to para 52 of the appeal it is denied as false that because of the persistent refusal on the part of the Respondent No. 1 to take notice of the Appellant's letter dated 13.08.2024, read with reminder letters dated 22.08.2024, 02.09.2024 and 13:09.2024, apprising it. about title disputes in relation to certain encroachments/ unauthorized commercial structures on Survey Nos. [11] 101/1 and 101/3 and requesting it to revoke existing permissions/ sanctions issued, if any, is in manifest violation of its own terms and conditions of approval as contained in Para 18 of the NoC/ Approval letter.

89. I say that with regards to grounds mentioned in para 60 (E) ,(F), (D) (G), (H), (I) (J), (K),(L),(M), (N), (O), (P) (Q), (R) (S), (T),(U) (V), (X),(Y), and (Z) of the



appeal it is denied as false in totality. It is stated that the Appellant has filed this appeal on malafide grounds.

90. I say that with regards to grounds mentioned in para 60 (AA), (BB),(CC), (DD),(EE)(FF),(GG),(HH),(II), (JJ) (KK), (LL), (MM),(NN), (OO), (PP), (QQ), (RR), (SS) (TT) and (UU) are denied as false .

91. I say that with regards to grounds mentioned in para 62 it is denied as false that to obtain timely information regarding the wide spread encroachments on the larger property, the Appellant keeps a constant track of the minutes of meetings uploaded on. the website of the Respondent No. 1. On 14.08.2014, it is further denied as false that the Appellant came to know about the minutes of 407th meeting of the GCZMA' held on 23.07.2024 (as uploaded on the website of Respondent No. 1 only on 14.08.2024) in which application dated 21.06.2024 filed by the Respondent No. 2 seeking permission for erection of structures on the (purported) licensed land admeasuring 3000 sq. mts., as mentioned in the Leave and License Agreement, was considered under Case No. 3/3. Being concerned,





the Appellant urgently applied with office of Respondent No. 1 on 16.08.2024 under the Right to Information (RTI) seeking relevant information and or/ inspection of the concerned files. It is further denied as false for want of knowledge that on 11.09.2024 the Appellant came to know about the minutes of 409th meeting of the 'GCZMA' held on 20.08.2024 (as uploaded on the website of Respondent No. 1) whereby the Impugned Approval was issued to Respondent No. 2 despite the Appellant filing various applications and letters before the Respondent No. 1 seeking to bring on record the correct factum of DPDCL being the owner, and the Appellant being its sole & exclusive mortgagee; in respect of the Demised Property in Survey Nos. 101/1 & 101/3 of Agonda Village, Canacona- Goa. The Appellant then filed another application dated 08.10.2024 before Respondent No, 1 seeking it to revoke the approval granted and also filed another RTI application. seeking copy of the Impugned Approval dated 23.09.2024. Thereafter, vide their reply dated 17.10.2024 (received by the Appellant by post only on 22.10.2024) the Respondent No. 1 informed the

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Appellant to collect the information sought with necessary charges applicable. It is further denied as false that the Appellant obtained a copy of the Impugned Approval from the Respondent No. 1 the very next day i.e. on 23.10.2024. it is denied as false that the present appeal is within the prescribed period of limitation.

92. I say that with regards to contents in para 63 it is denied as false that this Hon'ble Tribunal has jurisdiction to entertain this appeal under Section 16, read with Section 14, of the NGT Act.

93. I say that with regards to contents in para 64 it is denied as false that the Appellant has not preferred any other proceedings in respect of the Impugned Approval /Order in any Court or the Hon'ble Supreme Court of India.

94. I say that with regards to contents in para 65 it is denied as false that the Appropriate court fee is paid herewith.

95. I say that with regards to contents in para 66 it is denied as false that the Appellant craves leave to refer and rely on any other relevant documents by way of



additional documents. That, the Appellant has not received any caveat from the Respondents.

96. I say that with regards to contents in para 68 it is denied as false that the appellant is entitled to any Order of stay and effect and operation of impugned approval dated 23.09.2024 bearing reference no GCZMA/S/Shack-hut-Cott-Tent/23-24/50/1961 issued by the Respondent No.1 and directing the respondent no.2 to forthwith stop construction and or commercial operations if any being approval and to consequently seal the aid premise .

97. I say that with regards contents of para no 69 the appellant is not entitled to any order therby quashing and setaside and impugned approval dated 23.09.2024 bearing reference no GCZMA/S/Shack-hut-Cott-Tent/23-24/50/1961 issued by respondent No.1.

98. I say that with regards contents of para no 69 (b) the appellant is not entitled to any order directing the respondents and other concerned authorities for complete demolition of structures if any constructed in pursuance of the impugned approval in survey nos 101/1



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\$101/3 at village Agonda Cancona goa Thereby restoring the said land to its original condition.

99. I say that with regards contents of the property bearing survey no. 101/1 &101/3 at Village Agonda, Canacona Taluka originally belongs to M/S Mallikarjun Agro & Eco Resort represented by Mr. Kritesh Vaikunth Naik Gaunkar and Mrs. Manisha Mahesh Gaonkar.

100. I say that with regards contents the respondent has got the temporary Ownership title in the said property of Agonda Village vide an Leave and Licence Agreement executed between Mr. Kritesh Vaikunth Naik Gaunkar, Mrs. Manisha Mahesh Gaonkar and the respondent.

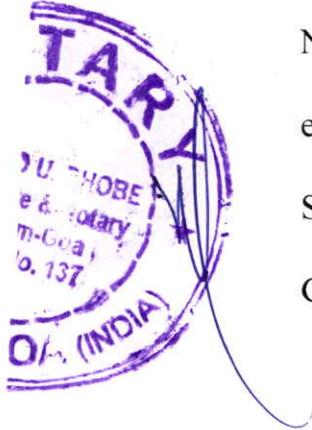
101. I say that the respondent No.2 has clearly stated that he had not done any illegality, unlawful commercial establishment or had committed any violation of law and had complied with all the directions of the High Court. I further say that GCZMA does not have any legal jurisdiction to issue such cause notices.

102. I say that the respondent No.2 has taken all valid permissions as required by law for erection of temporary



25 nos of cottages and 1 Shack in Survey no.101/1&101/3 of Agonda Village, Canacona-Goa.

103. That the following are the list of NOC/Permissions issued by different authorities for erection of temporary 25 nos of cottages and 1 Shack in Survey no.101/1&101/3 of Agonda Village, Canacona-Goa:



- i. No Objection Certificate (Seasonal) issued by the Directorate of Health Services, Community Health Centre Canacona-Goa for erection of temporary cottages and Shack in Survey no.101/1&101/3 of Agonda Village, Canacona-Goa, bearing reference no. CHCC/NOC/SEA/2024-25/2819, dated :01/11/2024 which is valid till 31<sup>st</sup> May 2025.
- ii. No Objection Certificate issued by the Directorate of Fire and Emergency Services for erection of temporary cottages and Shack in Survey no.101/1&101/3 of Agonda Village, Canacona-Goa, bearing no. DFES/ADOSOU/2024/86, dated :07/11/2024 which is valid till 31<sup>st</sup> May 2025.

- iii. No Objection Certificate/ Approval issued by the GOA Coastal Zone Management Authority for erection of temporary cottages and Shack in Survey no.101/1&101/3 of Agonda Village, Canacona-Goa, bearing no. GCZMA/S/Shack-hut-cott-tent/23-24/50/1961, dated : 23/09/2024 along with the plan.
- iv. Receipt of payment of fees towards NOC for erection of temporary cottages and Shack in Survey no.101/1&101/3 of Agonda Village, Canacona-Goa issued by the Department of Environment & Climate Change, bearing receipt no.4418, dated 23/09/2024
- v. Receipt of payment of fees towards temporary licence for Shacks and hut issued by the Village Panchayat of Agonda, Canacona-Goa, bearing receipt no.028 of receipt book no.68, dated 16/12/2024.
- vi. Receipt of payment of fees towards Garbage of Shacks and hut issued by the Village Panchayat of Agonda, Canacona-Goa, bearing



- receipt no.029 of receipt book no.68, dated 16/12/2024.
- vii. Form I & XIV of Survey no.101/1 and 101/3 of Village Agonda wherein the name of the Original respondent is reflected at serial no.1, dated: 13/02/2025.
- viii. Survey Plan of Survey no.101/1 and 101/3 of Village Agonda, Canacona-Goa.
- ix. Form D issued by the Goa State Pollution Control Board to operate restaurants/Shacks/marriage hall or any treatment as disposal system for discharge, dated 17/02/2025.
- x. Consent to operate under section 25/26 of the water (prevention & control of pollution ) Act,1974 & under Section 21 of the Air (prevention & Control Of Pollution ) Act, 1981 and Under Rule 6(1) of the Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 Amended issued by the Goa State Pollution Control Board in Survey no.101/1 & 101/3 of



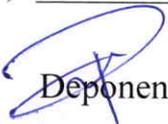
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Agonda Village, Canacona-Goa, bearing no.  
12/2025-PCB/2644537/O00018063, dated :  
10/03/2025.

104. The said appeal is only being used to harass  
the respondent and is bad in law and fact and  
therefore deserves to be dismissed with costs.

105. I say that the contents of paras 1 to 104 of  
this reply are based on the facts and true to my  
own knowledge.

Solemnly affirmed at Panaji ) \_\_\_\_\_

This 11<sup>th</sup> day of June, 2025)  Deponent

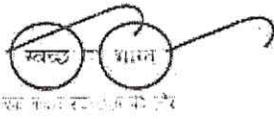
Identified by me:

Advocate



SOLEMNLY AFFIRMED AND VERIFIED  
BEFORE ME BY..... *Prashant*  
*Kankonkar*  
REG. NO. *3727* DATED..... *11/6/2025*

**Govind U. Bhoje**  
Advocate & Notary  
Panjim-Goa  
Reg. No.137



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Exhibit P-1

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Govt. of Goa.  
Directorate of Health Services  
Community Health Centre Canacona Goa

No:-CHCC/NOC/SEA/2024-25/2819

Date:- 06/11/2024

To,  
Shri. Prashant C. Kankonkar  
H.No-275/2, Colomb  
Canacona Goa.

NO OBJECTION CERTIFICATE( SEASONAL)

This is to certify that this office has NO OBJECTION from the Sanitation and Hygeinic point of view as per Permission/ Approval for Erection of Shack and Huts for Seasonal/temporary Structure of Wood /Natural/biodegradable material with toilet and septic tank/biodigestor provision issued by GCZMA ref No-GCZMA/S/Shack-Hut-Cott-Tent/23-24/50/1961 dated-23/09/2024 in the property Bearing Sy.No-101/1 & 3 Agonda Village, Taluka Canacona Goa. Subject to the following conditions:-

1. A Trade License shall be obtained from the Village Panchayat/Municipality for operating the above business establishment.
  2. The Proposed temporary seasonal structure should be made of wooden material and as per the recommendation of beach carrying report. No Cement/Concrete should be used for flooring. No structure of permanent nature shall be erected/constructed
  3. **The Unit should obtain all the requisite Permission/Licenses/NOC/Approvals as required under the prevalent rules/Acts in Force, before actual operation of the said seasonal activity.**
  4. **All Required Documents to be Verify by the Licensing Authority and permission to be obtain to run the above said business.**
  5. Tables shall be covered with metal, laminated wood or linen.
  6. Sufficient space shall be available for cooking food in the kitchen.
  7. Any waste shall be disposed of in a proper manner so as not to cause any health hazard and the entire premises shall be free from flies & insects.
  8. The walls, floor and ceiling shall be maintained clean.
  9. The crockery & cutlery shall be washed with soap and under running water and shall be passed in boiling water before serving to customers.
  10. The kitchen shall have a smokeless chula/ stove/ cooking medium.
  11. The kitchen ceiling shall be maintained clean and a false ceiling shall be provided.
  12. The kitchen flooring shall have a hard, washable surface.
  13. All food items on display, as well as in the kitchen shall be covered.
  14. All rooms should have wash basins and sufficient amount of bed sheets and towels.
  15. Applicant is fully responsible for any Dispute, Court matter, Complain by third person regarding any rights.
  16. Kitchen windows of the restaurant shall have a fine wire mesh.
  17. The waiters/ attendants/ food handlers shall wear clean clothes and shall hold valid Sanitary Cards that shall be renewed every six months.
  18. The management shall cooperate with the Health authorities whenever they visit for inspection.
  19. The establishment shall not engage in the business of operation of Massage Parlour/Spa/Hukka parlours or any other tobacco related activity. The establishment shall not keep, sell or provide any tobacco or tobacco related products , Appropriate signage's shall be displayed in this regard.
  21. **This Certificate is issued for the above said unit from the Sanitation point of view only, and Further this NOC also shall stand automatically revoked in case of any standing order of court of law/ tribunal, arbitrator, quasi- judicial authority, Crz, Tourism, GSPCB etc. in force and suppressed by the applicant/Proponent or otherwise**
  22. No Smoking Board to be display as per Size Mentioned in the COTPA ACT
- This N.O.C. is liable to be withdrawn if it is established that it was obtained through fraudulent means and if the conditions stipulated above and any fresh conditions imposed in future, by the Government as per the Goa Public Health Act are not complied with.

**THIS NOC IS VALID UP TO 31<sup>st</sup> MAY 2025**



Health Officer  
Dr. Jose M. Tavaré  
Community Health Officer  
Canacona  
Community Health Centre Canacona



Exhibit - P-2

**876**  
Government of Goa  
Directorate of Fire & Emergency Services

South Zone, Margao,  
Goa - 403601 - India  
(ISO 9001:2015 & 45001:2018 Certified)



File No.: DFES/ADOSOU/2024/86

Date : 07-11-2024

**NO OBJECTION CERTIFICATE**

(Rule No. 26)

**Sub:-** Uses of places and trades for purpose involving risk from fires.No Objection Certificate issued under Goa State Fire Force Act 1986 and Rules 1997 to **M/s. Simrose Resort @ Agonda Shell, 101 1 Agonda Canacona Developed by Prashant C Kankonkar, M/s. Simrose Resort @ Agonda Shell Tambdem Agonda Canacona**

**Ref:-** Application No. **FES2406429** dated **02-Nov-2024**

With reference to the above, this office has no objection to the said premises of **M/s. Simrose Resort @ Agonda Shell, Survey No. 101/1 & 3 , Agonda, Canacona - Goa**, for erecting **25 Nos. Cottages & 01 No. Temporary Shack** in the designated area.

The No Objection given is specified to the plan submitted to this Office. Any changes other than as per the plans submitted and the recommendation given by this office, will need prior approval from this Office.

The Satisfactory adherence of Fire and safety requirements as stipulated in the Annexure shall be complied before occupying the premises.

This No Objection Certificate is valid till **31.05.2025**.

To,  
Shri. Prashant C Kankonkar  
M/s. Simrose Resort @ Agonda Shell,  
Survey No. 101/1 & 3 , Agonda,  
Canacona - Goa.

Encl : Annexure

**FRANCISCO MENDES** Digitally signed by FRANCISCO MENDES  
Date: 2024.11.07 17:25:09 +05'30'

Phone Nos.:+91 (832) 2714600  
Fax No.:+91 (832) 2422958  
www.dfes.goa.gov.in  
Email:mrg-fire.goa@gov.in

**I. FIRE PREVENTION MEASURES:-**

1. The material, design, construction, fabrication of structure shall meet the requirements for resistance to fire of a minimum of 30 minutes or total evacuation time whichever is more.
2. The Lighting/Electrical arrangements inside the shack should be done through a licensed electrical contractor. No cable joints should be left exposed, but should be carefully covered with insulating tape and internal circuit should be drawn through conduits. Twisted and tapped joints shall not be permitted.
3. No part of the electrical circuit, bulbs, tube lights etc. in the structure of shack shall be within 15 cms. of any decorative or other combustible material.
4. No fire works or open flame of any kind shall be permitted in the structure or in the immediate vicinity.
5. Kitchen area for cooking of snacks/food shall be totally segregated and preferably made of GI sheet. The L.P.G bank shall be provided with L.P.G leak detectors.
6. **Hose Reel Hose:-** Hose Reel Hose of 30mtrs length confirming to IS: 884 / 1985 should be provided in the premises which should be connected to the water storage tank and coupled to Fire Fighting pump capable of maintaining a pressure of not less than 3kg/Cm<sup>2</sup> in such a way that no space is left 6 mtrs. away from the Nozzle when fully extended in the premises.
7. **PORTABLE FIRE EXTINGUISHERS:** - The type & distribution of first aid fire fighting appliances in the premises shall be in accordance with good practice as per BIS: 2190/2010. There shall be Fire points recessed to the wall 0.9 mtrs. above floor comprising of Carbon-di-Oxide extinguishers 2 kgs/4.5kgs capacity and ABC type Fire extinguishers 4 kgs/ 6kgs capacity. All extinguishers shall confirm to BIS: 15683/2006.
8. A Fire Point with water tank having capacity of not less than 5,000 litres. along with number of Fire Buckets, ceiling Hook, Medical First Aid Kit and Portable Fire Extinguishers as recommended are maintained during the period of operation.
9. “NO SMOKING” Board shall be prominently displayed.
10. Proper housekeeping should be ensured in the premises.
11. The staff should be trained in handling, usage and maintenance of First Aid Fire Extinguisher and Fire Fighting system installed in the premises.

FRANCISCO MENDES

Digitally signed by FRANCISCO  
MENDES

Date: 2024.11.07 17:25:25 +05'30'

**GOA COASTAL ZONE MANAGEMENT AUTHORITY**

C/o Department of Environment & Climate Change, (Govt. of Goa)  
4<sup>th</sup> Floor, Dempo Tower, Patto Plaza, Panjim-Goa.  
Website: www.czma.goa.gov.in

Ref. No. GCZMA/S/Shack-Hut-Cott-Tent/23-24/50/ 1961

Dated: 23/09/2024

To,

✓ Mr. Prashant C. Kankonkar,  
H.No. 275/2, Columb,  
Canacona - Goa.

**Sub:** NOC / Approval for erection of temporary 25 nos of Cottages and 01 Shack in Sy. No. 101/1 & 3 of Agonda Village, Canacona – Goa in terms of CRZ Notification, 2011 as amended.

**Ref:** 1. Your application No. Nil dated 21/06/2024.  
2. CRZ Notification, 2011 as amended from time to time.

Sir / Madam,

With reference to your application on the above mentioned subject, it is hereby conveyed that the Goa Coastal Zone Management Authority (herein after referred to as 'the GCZMA', in short) has examined your proposal in its 409<sup>th</sup> GCZMA Meeting held on 20/08/2024 in accordance with the provisions of the clause 8 (v) (3) (iii) of CRZ Notification, 2011 as amended from time to time for CRZ of Goa issued by the Ministry of Environment, Forests & Climate Change, Government of India. Accordingly, after detailed deliberation and discussion, the Authority decided to grant approval for proposed erection of temporary 25 nos of Cottages having total built-up area of 480.00sqmtrs and 01 Shack having total built-up area of 60.50sqmtrs made of wood and / or natural / biodegradable material only in the property bearing Sy. No. 101/1 & 3 of Agonda Village, Canacona – Goa subject to the conditions as specified in the Beach Carrying Capacity Report and further compliance of following conditions.

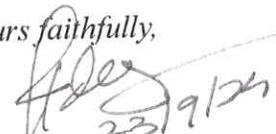
1. The provisions of the CRZ Notification 2011, (as amended), should be strictly adhered to by you. No activity in contravention to the provisions of the CRZ Notifications shall be carried out.
2. The applicant shall take all requisite environmental safeguard to ensure that there would not be any environmental degradation in this area.
3. The traditional access, right of way, easement shall not be blocked by the applicant.
4. Shacks, huts, tents, cottages and huts/ tents/ cottages in private areas shall be erected using eco-friendly materials such as bamboos/wooden poles with thatched palm leaves/ thatched bamboo mat roofing as far as possible and for structural support wherever required GI-pipes / mild steel framed structures could be permitted. However, in case of paucity of wood the same may be erected out of the other modern materials such as synthetic, steel, nylon fabric etc. for the purpose of frame work due to unpredictable weather conditions. However, the same shall not exceed 30% of the total material required. Use of concrete is banned. Grouting, plastering laying of PCC/ RCC on the floor/ structure/ digging of soak pits/ digging and laying of pipes/ metal staircases grouted in cement etc. shall not be permitted as per the guidelines issued by the GCZMA.

5. In the event of any change in the project profile, a fresh reference shall be made to the GCZMA.
6. The GCZMA may stipulate any additional conditions subsequently if deemed necessary, for environmental protection which shall be complied with.
7. The office of the GCZMA reserves the right to revoke this recommendation / clearance without prior intimation of noncompliance of any one or more of the aforesaid conditions.
8. You are required to obtain all the requisite permissions / licenses / NOC etc from the competent Authorities before actual operation of the said temporary structure/ enabling activities. This NOC is issued without prejudice to any other permission as required under the law including that of ownership of the property, property dispute, easement rights, court case etc. As such, prior to the erection and operation of the aforementioned 'temporary seasonal structures, it will be incumbent upon the applicant to obtain all the requisite permission / NOC / licenses etc from the Authorities / Departments for any other authority as required under the law including from the local authority, Goa State Pollution Control Board, Revenue Authority, Department of Tourism, etc.
9. Regular site inspections shall be carried by the team comprises of the Expert Members of the GCZMA and or other Authorities / Departments to ensure compliance of aforesaid condition. In case of any non-compliance of the terms and conditions stipulated above, the action as deemed fit including that of demolition of structure, disconnection of Power / Water supply will be taken.
10. The said structures should be one meter above the ground on stilts of wooden poles wherever possible. However, the ground clearance should not be more than 1.5 m.
11. The applicant will not transfer by any mode his premises to any other person.
12. This permission stands automatically revoked in case of any illegal/unlawful/immoral acts done by the applicant/proponent and or agent, lawful power of attorney holder, authorized person, any person acting for on behalf of the applicant/proponent in the said structures.
13. Further this approval also shall stand automatically revoked in case of any standing order of court of law/tribunal, arbitrator, quasi-Judicial authority etc. in force and suppressed by the applicant/proponent or otherwise.
14. All temporary structures shall maintain a standard buffer of a minimum of 3 m from adjacent huts/tents/cottages.
15. Appropriate use of renewable energy such as solar and wind energy to be used wherever possible.
16. Potable water requirement for domestic and tourist population has to be made available. The quality of water to be supplied should meet the national standard. Measures like rain water harvesting should also be encouraged to have access to clean and potable water.

17. Separate bins for different types of solid wastes (source segregation of solid wastes biodegradable and non bio-degradable) shall be provided by the operator. It will be the responsibility of the plot owner to dispose the waste generated from their plots to the respective bins. The Municipality/Village Panchayat or the contractor appointed by the Department of Tourism, as the case may be, shall collect waste from time to time and hand over the non- biodegradable waste to the Goa Waste Management Corporation. Solid waste to be transported to the solid Waste Management Facility at Calangute by the Village Panchayats in North Goa whereas in South Goa it will be responsibility of the owner/authorized representative to dispose the same by composting/biogas plant or to transport to the piggeries for the biodegradable waste.
18. In case the property on which these structures are permitted to be erected has several title holders any dispute/objection to this permission by any such title holder/holders, this permission shall stand revoked. This permission would be withdrawn in case an objection from owners regarding lease is filed before GCZMA. No hearing in the matter shall be allowed.
19. The validity of this permission is for 07 years from the date of issue or period of lease whichever is earlier. This permission should abide by the Notification dated 3<sup>rd</sup> May 2017 S.O 1393(E) issued by Ministry of Environment, Forests and Climate Change.
20. The fee may be revised by GCZMA.
21. All the structures shall be of ground floor in nature.
22. For private plots abutting the beach, a minimum set back of 3 mts from the survey boundary shall be kept by the applicant.
23. You should not barricade the proposed site.
24. In case of lease, the permission is conditional on the period of lease only and on the consent of the land owner.
25. All the other conditions as mentioned in Beach Carrying Capacity report w.r.t. FAR, construction material, spacing between huts, consent to establish from SPCB etc. shall have to be followed by the applicant.
26. This permission is liable to be revoked, if it is found, at any stage, that the application contained false information / wrong plans / calculations / documents / misleading or false information, etc. or documents not submitted as called for in this application.
27. Structures shall not be removed and dismantled during the month of June to August: Provided that the facilities available in these structures shall remain non-operational during the month of June to August".
28. The Department of Electricity and Water Supply Department shall not release electricity & water connection unless fitness certificate is issued by this Authority.

29. The Project Proponent shall intimate to the Authority about completion of the construction so that a re-inspection can be done to ascertain as to whether the construction is done as per approved plans.
30. Any appeal against this provisional permission shall lie with the Hon'ble National Green Tribunal, if preferred within 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

*Yours faithfully,*

  
(Johnson B. Fernandes)  
Member Secretary (GCZMA)

**Encl: As above**

Copy to:

1. P.A to Secretary (Environment & CC) / Chairman (GCZMA), Secretariat, Porvorim.....for kind information.
2. The Chairman, District Level Committee, Collectorate Building, Margao-Goa.... for kind information.
3. The Director, Department of Tourism, Government of Goa, Patto Panaji Goa.... for information and necessary action.
4. The Member Secretary, Goa State Pollution Control Board, Saligao-Goa ..... for information and necessary action.
5. The Commissioner of Commercial Taxes, Vikrikar Bldg. M.G. Road, Panaji-Goa.... for information and necessary action.
6. The Dy. Collector & SDO, (Canacona), Canacona- Goa.... for information
7. The Assistant Engineer -Sub Division IV, Works Division XX, PWD (PHE),Chauri, Canacona - Goa. .... kindly take notice of conditions at Sr. No. 28.
8. The Assistant Engineer - Sub Division III, Division XVI Electricity Department, Nagorcem, Canacona - Goa. .... kindly take notice of conditions at Sr. No. 28.
9. The Secretary, Village Panchayat Agonda, Canacona Taluka .... for information and necessary action.

FORM  
See Rule 22(i)  
RECEIPT

ORIGINAL  
G.A.R. 5

No. 4418

Received from Prashant C. Kankonkar <sup>23/09/2024</sup>

with letter NO. Canacona - Crda

dated 20/09/2024 the sum of ₹ 234350/-

Rupees Two lakh thirty four thousand three <sup>Hundred</sup> <sub>only</sub> in cash/by

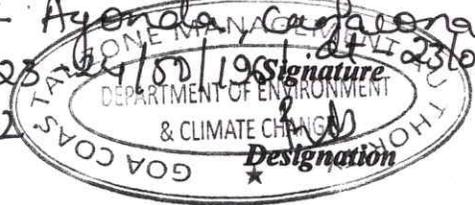
cheque/by Bank draft on account of Security fees in

payment of NOC for erection of temp. Jais nos. of cottages

101 Shakti S/no - 101/183 of Ayenda, Canacona Crda

Ref no - CC-201A/S/S-H-C-T/23-24/50/196 <sup>Signature</sup> <sub>23/09/24</sub>

₹ 234350/- Trans ID - 99922



Form No.4  
{See Rule 13 and rule 20 (iv)}

**RECEIPT**Receipt Book No. 68Receipt No. 028

The Village Panchayat of -

Received with thanks from prashant Kankonkar No colombcanacona  
Rupees ( 2,10,000/- ) (Rupees two lakh ten thousand)on account of Fees for temporary licence for shadeDate 16/12/24huts

Reference to cash entry

Book \_\_\_\_\_

Page No. \_\_\_\_\_

Signature and Designation of  
Issuing OfficerSecretaryVillage Panchayat

Instruction Covering the use of form 4 : -

- (a) Each Receipt book shall have serial number, and each receipt which shall be in duplicate for use with Carbon paper, shall have a serial number within the book. Both book number and Receipt number shall be machine numbered on each receipt whether Original or duplicate .
- (b) The seal of the Panchayat shall be affixed to each Receipt before it is issued.  
The Carbon copy shall be retained and the Original Issued.

Form No.4  
{See Rule 13 and rule 20 (iv)}

**RECEIPT**

Receipt Book No. 68

Receipt No. 029

The Village Panchayat of -

Received with thanks from Prashant Kankorkar No Colomb  
Canacona

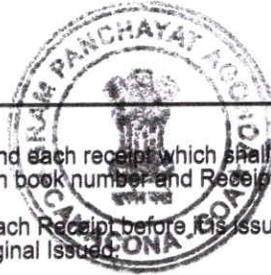
Rupees ( 30000/- ) Three Tensy Thousands  
on account of Garbage fee

Date 26/12/24

Reference to cash entry

Book \_\_\_\_\_

Page No. \_\_\_\_\_



Signature and Designation of Issuing Officer  
Secretary  
Village Panchayat  
Canacona - Goa

Instruction Covering the use of form 4 :-

- (a) Each Receipt book shall have serial number, and each receipt which shall be in duplicate for use with Carbon paper, shall have a serial number within the book. Both book number and Receipt number shall be machine numbered on each receipt whether Original or duplicate .
- (b) The seal of the Panchayat shall be affixed to each Receipt before its issued.  
The Carbon copy shall be retained and the Original issued.



## FORM I &amp; XIV

100019640582

Date : 13/02/2025

नमुना नं १ व १४

Page 1 of 2

Taluka CANACONA  
तालुका  
Village Agonda  
गांव  
Name of the Field Tamdem  
शेताचें नांव

Survey No. 101  
सर्वे नंबर  
Sub Div. No. 3  
हिस्सा नंबर  
Tenure  
सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0001.64.06	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0001.64.06

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जामीन	Grand Total एकूण	Remarks शेरा
0000.00.86	0000.00.00	0000.00.86	0001.64.92	

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Kashinath Narayan Naik Gaunkar			
2	Bhojro Shaba Naik Gaunkar			
3	Shaba Ganba Naik Gaunkar			
4	Laxman Nilu Naik Gaunkar			
5	Vithoba Govind Naik Gaunkar			
6	Sadanand Anant Naik Gaunkar			
7	Ganba Bhagdu Naik Gaunkar			
8	Pradip Singh Biring		10029	
9	Jagdeep Sehgel		10029	
10	Suraj Prakash Naik Gaonkar		15028	

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

886

24

472



## FORM I &amp; XIV

100019640582

Date : 13/02/2025

नमुना नं १ व १४

Page 2 of 2

Taluka	CANACONA	Survey No.	101
तालुका		सर्वे नंबर	
Village	Agonda	Sub Div. No.	3
गांव		हिस्सा नंबर	
Name of the Field	Tandem	Tenure	
शेताचे नांव		सत्ता प्रकार	

Other Rights इतर हक्क Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार -----Nil-----	Mutation No. फेरफार नं	Remarks शेरा
---	---------------------------	-----------------

## Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated	Unirrigated	Land not Available for cultivation नापिक जमीन		Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
					बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.		
	-----Nil-----									

## End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.



The record is computer generated on 13/02/2025 at 09:51:54 as per Online Reference Number - 100019640582. This record is valid without any signature as per Government of Goa Notification No. 26/13/2016-RD/8639 dated 13/09/2021. The latest copy of this record can be seen/verified for authenticity on the DSLR website <https://dslr.goa.gov.in>

**FOR RESTAURANTS/SHACKS/ MARRIAGE HALL  
(CONSENT TO OPERATE)**

**Goa State Pollution Control Board**  
Next to Directorate of Science,  
Technology & Environment, Near  
Pilerne Fire station,  
Pilerne, Saligao Goa

**FORM - D**  
[See Rule 20 and Rule 21]

**CCA-FRESH-GREEN**

Application for consent to operate or take any step to operate restaurants/shacks/ marriage hall or any treatment as disposal system for discharge, under Section 25 or continuation or discharge under section 26 of the Water (Prevention Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

Date :- 17/02/2025

From : SIMROSE RESORT - PCB ID : .....  
DIST :SOUTH GOA - TAL :CANACONA - SIDC : .....

I/we hereby apply for consent/ renewal of consent under Section 25 of the Water (prevention and control of Pollution) Act, 1974 (6 of 1974) to operate or take any step to operate restaurants/shacks/ marriage hall or a treatment and disposal system or any extension or addition to bring into use an) new altered outlet for discharge of sewage/ trace effluent to continue to discharge sewage/ trade effluent from land/ premises owned by

To  
The Member Secretary,  
Goa State Pollution Control Board  
Next to Directorate of Science, Technology & Environment,  
Near Pilerne Fire station,  
Pilerne, Saligao Goa

1.	Full name of the applicant	PRASHANT KANKONKAR
2.	Nationality of the applicant	
3.	Constitution Type	
4.	Names Address and Telephone Nos. of Applicant	PRASHANT KANKONKAR, H.NO.275/2 PATNEM, 7745043651
5.	Address of the Restaurant/shacks/marriage hall	SY.NO.101/1&3 AGONDA CANACONA GOA

6.	Unit Started on/Commission Date	2024 September							
7.	Total number of employee expected to be employed								
8.	Details of license, if any obtained under the provisions of industrial Development Regulation Act. 1951								
9.	Name of the Person authorized to sign this form (the original authorization except in the case of individual proprietor concern is to be enclosed)								
10.	Details of Unit								
	<b>Sr. No.</b>	<b>No. of Rooms</b>	<b>Applied Quantity(Actual Production of Industry)</b>	<b>CCA Quantity(Quantity allowed as per consent)</b>	<b>NOC/ Expansion(Production Quantity Asking for)</b>	<b>Inspection Remark</b>			
	1	Rooms	25						
	2	Shack	1						
(b)	License or Annual Capacity of the industry. operation or process etc -								
11.	State daily quantity of water in KL utilized and its source (domestic/industrial process boiler cooling others)								
	<b>Sr. No.</b>	<b>Water Code (Qty in kpld-kilo Ltr per Day)</b>	<b>Water Consumption</b>	<b>Waste Water Generation</b>	<b>Water Source</b>	<b>Remark</b>			
	1	2			Local body				
12	State the daily maximum quantity of Effluent								
	<b>Type of effluent</b>		<b>quantity in kl</b>	<b>Mode of disposal</b>					
13	Waste Water Discharge Point Details								
	<b>Source of Water</b>		<b>Quality of Effluent</b>	<b>Monitoring management</b>					
14.	Air Emissions:								
	<b>Sr. No.</b>	<b>Emission Type</b>	<b>Stack attached to</b>	<b>Height of the Stack in mts</b>	<b>APCM</b>	<b>Fuel</b>	<b>SMF</b>	<b>Consp - Unit</b>	<b>Remark</b>
15.	Process Emissions:								
	Details of air pollution control equipment for the control of pollution resulting from emission of pollutants from process plant and combustion equipment.								
	<b>Type</b>		<b>Details</b>						
16.	Hazardous Waste:								
	<b>Sr. No.</b>	<b>Source of Hazardous Waste</b>	<b>Catg</b>	<b>Qty / Year</b>	<b>HW Disposal Management</b>				
17.	Hazardous Wastes generated as per these Rules from storage of hazardous chemicals as defined under the Hazardous Waste, 2016								
18.	<b>Treatment, Storage and Disposal Facility :</b>								
a.	Detailed proposal of the facility (to be attached) to include								
(i)	Location of site (provide map):			As per the PDFS attached					
(ii)	Name of waste processing technology								

20  
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475

(iii)	Details of processing technology		
(iv)	Type and quantity of waste to be processed per day		
(v)	Site clearance (from local authority, if any)		Attached
(vi)	Utilization Programme for waste processed (product Utilization)		
(vii)	Method of disposal (details in brief be given)		
	Quantity of waste to be disposed per day	Nature and composition of waste	Methodology and operational details of land/filling/incineration
(viii)	Measures to be taken for prevention and control of environment pollution including treatment of leachates.		Attached
(ix)	Investment on project and expected returns		
(x)	Measures to be taken for safety of workers working in the plant		
19	State details of solid wastes generated		
	Sr. No.	Quantity of Solid waste generated Category	Mode of disposal
	1	2	collected by PANCHAYAT
	2	2	gardening
20	I/We further declare that information furnished above is correct to the best of my / our knowledge.		
21	I/We hereby submit that in case of any change either of point of discharge or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be brought into use		
22	I/We hereby agree to submit to the Pollution Control Board an application for renewal of consent one month in advance of the date of expiry of the consented period for outlet/ discharge is, to be continued thereafter.		
23	I/ We undertake to furnish any other information within one month of its being called for by the Goa State Pollution Control Board		
24	Bank Details		
	Draft No	Bank Name	Amount
Pay Remark: Pre-receipt bill to be issued for payment In favour of the Goa State Pollution Control Board Dempo Towers- 1 st I Floor EDC Plaza .) Patto. Panaji -403091 as fees payable under section 25 of the Act.			

1. Affidavit (Notorized) with Asset Value for Green Cat. Hotels (Attached)
2. Any Specific information/docs 2 (H) (Attached)
3. CRZ Clearance for units (including hotels, shacks, temporary huts, restaurants) falling in CRZ notified areas (Attached)
4. Layout plan showing the location of final discharge point, sludge solid waste disposal points (H) (Attached)
5. Any Specific information/docs (H) (Attached)
6. NOC of Village Panchayat / Municipality (NOC) (H) (Attached)
7. Health Licence for Restaurants(H) (Attached)
8. Site and Elevation Plan (A4 Size) (H) (Attached)
9. Land allotment document/ earmarking letter or lease / Sale deed/Form 1&14 (H) (Attached)

# GOA STATE POLLUTION CONTROL BOARD

## गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,  
2407701, 2407703



Email Ids:  
Chairman, GSPCB: [chairman-gspcb.goa@nic.in](mailto:chairman-gspcb.goa@nic.in)  
Member Secretary, GSPCB: [ms-gspcb.goa@nic.in](mailto:ms-gspcb.goa@nic.in)  
Office: [mail.gspcb@gov.in](mailto:mail.gspcb@gov.in)

No.12/2025-PCB/2644537/O00018063

Date: 10/03/2025

**Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under Rule 6(1) of the Hazardous And Other Wastes (Management and Transboundary Movement) Rules 2016 Amended there after.**

*[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]*

CONSENT TO OPERATE AND AUTHORIZATION is hereby granted to:

**M/S SIMROSE RESORT**  
*(Represented by: Mr. Prashant Kankonkar)*  
**(Orange Category)**

**Sy. No. 101/1 & 3, Agonda, Canacona-Goa.**

Located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M, H & T) Rules, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Consent to operate and Authorization is valid upto **23/09/2031**.
2. This Renewed Consent to operate and Authorization is valid for the operation of:

Sr. No.	Description	Quantity
1.	Temporary huts	25 Nos.
2.	Restaurant	35 persons ( seating capacity)

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

(i) The daily quantity of effluent from the unit (sewage & sullage) shall not exceed **9.0 KLD**.

(ii) **Domestic Effluent treatment and Disposal :-**

The unit shall provide Bio-Digester of DRDO with a adequate capacity or equivalent technology for treatment of domestic wastewater as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

Parameters	Discharge on land for irrigation	
pH	Between	5.5 & 9.0
Total Suspended Solids	Not to exceed	Not more than 20
BOD, 3 days, 27o C	Not to exceed	10 mg/l
COD	Not to exceed	50 mg/l
N-total	Not to exceed	10mg/l
Fecal Coliform	Less than	100MPN/100ml
Oil & Grease	Not to exceed	10mg/l

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511



(iii) A good house-keeping shall be maintained in the resort premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(iv) The unit shall maintain a proper Oil and Grease Trap for effluent arising from its kitchen and laundry and shall have to comply with the 'General Standards for Discharge of Environmental Pollutants Part-A: Effluents' notified under Schedule-VI.

(v) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board. The total quantity shall be segregated and treated as follows:

Sr. no.	Type of segregated solid waste	Quantity	Disposal
1.	Wet Waste	07 kg/day	To be disposed through contractor appointed by Village Panchayat Agonda Canacona Goa.
2.	Dry waste	04 kg/day	
3.	Cooking Oil	As generated	To be disposed through Authorised Recyclers

(vi) The unit shall provide colour coded bins for segregation of Solid Waste as per Solid Waste Management Rules 2016 and mixing of various waste streams should be strictly avoided.

#### 4. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:

(i) The unit shall maintain and operate air pollution control system of adequate capacity for the following equipments:

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO <sub>2</sub> Kg/Hr	(g/kw-hr)			
					NO <sub>x</sub>	HC	CO	PM
1.	D.G. set	1	125 KVA	1.08	9.2	1.3	3.5	0.3

(ii) The unit shall erect the chimney(s) of the following specifications:

Sr. No	Chimney attached to	Height
1.	D.G Set for 125KVA	3Mtr

(iii) The unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D for 125KVA	15 litres

(iv) The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring – Material & methodology for isokinetic sampling

(v) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

(vi) The unit should carry out emission monitoring from the stacks once in a year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board.

- (vii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows:

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

- (viii) The unit shall comply to the Notification issued by the Department of Environment vide Notification Series I No.5 dated 2<sup>nd</sup> May 2024 as amended thereafter regarding The Noise Pollution (Regulation and Control) Rules 2000, in view of the directions dated 15/03/2019 issued by the Hon'ble NGT in O.A.681/2018.

**5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDRY MOVEMENT) RULES 2016 AS AMENDED THERAFTER:**

- (i) The unit is hereby granted authorization to operate a facility for generation, storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1.	5.1	Used/Spent oil	0.02	To recycler registered with CPCB and having valid authorization of SPCB

- (ii) *The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.*
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the hotel unit by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under any circumstances the hazardous waste shall not be disposed to unauthorized facilities.

- (x) The occupier shall maintain the records of collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous And Other Waste (Management & Transboundary Movement) Rules 2016 as amended thereafter.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCCMS systems.
- (xii) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
  - Hazardous Waste quantity number.
  - Treatment facility for each category.
  - Mode of disposal for each category.
  - Hazardous Waste Authorization number, date and validity period.
  - Water Consent number, date and validity period.
  - Air Consent number, date and validity period.
  - Quantity and Nature of Hazardous Chemicals being used.
- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) The unit shall submit online annual returns in prescribed format on or before 30<sup>th</sup> June of every year.

## 6 GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30<sup>th</sup> September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.

- (viii) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- (ix) The industry shall bear the cost of analysis / monitoring in case of complaints received by the Board/ re inspections due to non compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Battery (Management) Rules 2022 as amended thereafter, if applicable.
- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2022 as amended thereafter, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016 as amended thereafter, if applicable.
- (xiv) The unit shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspeb.gov.in
- (xv) The unit shall comply to the Circular issued by the Board regarding Mechanism/Guidelines for Control of Pollution and Enforcement of Environment norms at individual establishments and the area/cluster of Restaurants/hotels/motels/banquets etc. in view of the NGT Order in OA No 400/2017 dated 10/06/2021 and as amended thereafter.
- (xvi) The import, stocking, distribution, sale and use of single use plastic, including polystyrene and expanded polystyrene, commodities as stated in the Plastic Waste Management (Amendment) Rules, 2021 is prohibited.
- (xvii) The unit has to obtain no objection certificate from the Central Ground water Authority, or the concerned state authority for any ground water abstraction, if applicable.
- (xviii) The unit is hereby directed to submit the NOC from the Village Panchayat under section 100 of Panchayt Raj Act within one month from the date of issue of this consent.
- (xix) The unit shall install sewage Treatment facility above ground, of adequate capacity for treatment of the wastewater generated from the premises, within one month from the date of issue of this consent and submit compliance to this office, failing which, necessary action shall be initiated as per Rules.

To,  
M/S SIMROSE RESORT  
(Represented by: Mr. Prashant Kankonkar)  
Sy. No. 101/1 & 3, Agonda, Canacona-Goa.

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Copy to:-

1. The Director, Department of Tourism, Paryatan Bhavan, Patto, Panaji – Goa.
2. The Director, Directorate of Food & Drugs Administration, Bambolim – Goa
3. The Member Secretary, Goa Coastal Zone Management Authority (GCZMA)C/o. Department of Environment, 4<sup>th</sup> Floor, Dempo Towers, EDC Patto Plaza Panaji Goa.
4. Concerned File
5. Guard File

Received Consent fee of: The capital Investment of the unit is Rs. 1,31,00,000/-

Challan No.	Amount	Date
1127477	Rs. 70000/-	04/03/2025
31247308	Rs. 36742/-	04/03/2025

Shamila Dos  
Milagres  
Monteiro

Digitally signed by  
Shamila Dos  
Milagres Monteiro  
Date: 2025.03.10  
11:16:33 +05'30'

(Dr. Shamila Monteiro)  
Member Secretary

Goa State Pollution Control Board

## CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name: .....

Contact: .....

Address: .....

Email: ..... Date: .....

Name of the service availed: .....

Are you aware that service standards are included in the Citizen's Charter as available on Board's website

:www.goaspccb.gov.in?

Yes No 

If yes, is the Citizen Charter simple and easy to understand?

Yes No 

Description of service delivery parameters (Consents/Authorisation/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

.....

.....

.....

Signature &amp; date

To,  
**The Member Secretary,**  
**Goa State Pollution Control Board,**  
**Near Pilerne Industrial Estate,**  
**Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511**

- ❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

Near Pilerne Industrial Estate, Opp. - Saligao Seminary, Saligao-Bardez Goa-403511